

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-2340/ND/2019

IN THE MATTER OF:

M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 26.11.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Arvind Kr. Jadon, Advocate

For the Respondent/ Corporate-debtor

**:Mr. Vivek Sibal, Mr. Rahul
Sharma and Mr. Jitender Ratta,
Advocates**

ORDER

Heard the submissions made by the counsel for both the parties. Counsel for the corporate-debtor has submitted that his client is ready and willing to have amicably resolve the matter and sought time in the matter. Ten days' time has been granted to come with some kind of concrete amicable resolution of the dispute and if no settlement is arrived at the matter will be proceeded further. Both the counsels are directed to direct their parties for reaching the amicable resolution in the matter. Post the matter to 12th December, 2019.

S - d

**(V.K. Subburaj)
Member (T)**

S - d

**(P.S.N. Prasad)
Member (J)**